

19

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 86/252(1)/NCLT/AHM/2018**

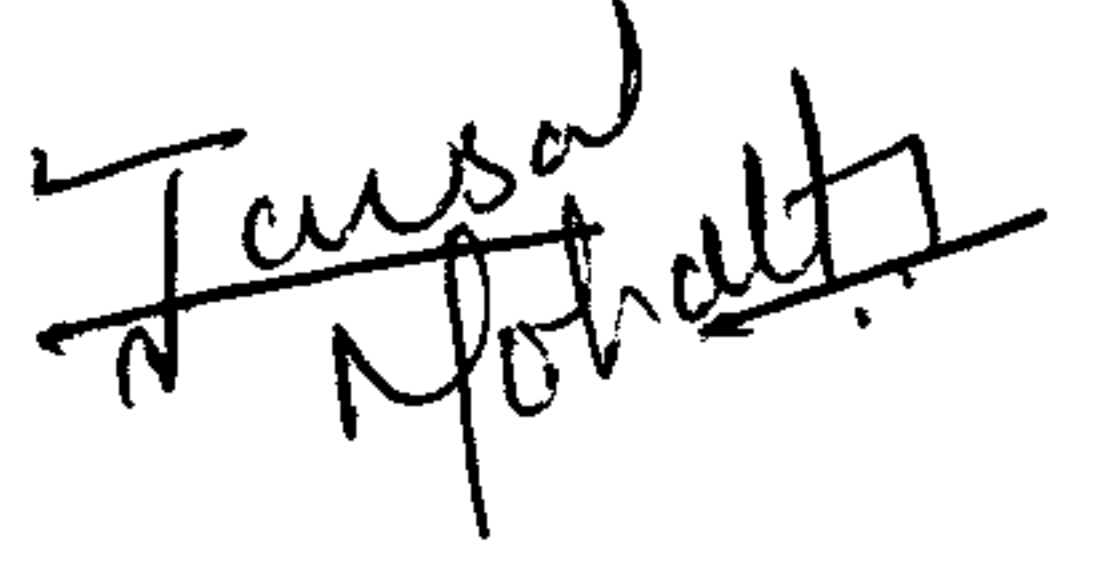
**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2018**

Name of the Company: Mathew Antony.  
(Ansen & Kurupsen Logistic & Transportation Services Pvt Ltd.)  
V/s.  
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (1) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	Jaisal Mohatta	Company Secretary	Petitioner	
2.				

**ORDER**

Learned PCS Mr. Jaisal Mohatta present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter on 03.04.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 9th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**